

**SUKHPREET SINGH DHALIWAL @ BUDHA AND ANR
VS
STATE OF PUNJAB AND OTHERS**

Present: Mr. Bipan Ghai, Sr. Advocate with
Mr. Paras Talwar, Advocate,
Mr. Tushan Rawal, Advocate,
Mr. Deepanshu Mehta, Advocate,
Mr. Prabhdeep Singh Bindra and
Mr. Rishabh Singla, Advocate
for the petitioners.

Learned senior counsel relies upon a judgment rendered by this Court in *Viresh Shandilya vs. Union of India, 2004 SC Online P&H 1054* to submit that necessary directions have already been issued to provide basic amenities to the convicts lodged in jails.

Notice of motion.

Mr. Joginder Pal Ratra, DAG, Punjab and Ms. Shubhra Singh, Advocate, who are present in Court, accept notice on behalf of respondent Nos. 1 to 3 and respondent No. 4-CBI, respectively.

List again on 25.07.2022.

In the meantime, the ADGP (Prisons), Punjab is directed to file an affidavit with regard to compliance of the directions given in the aforesaid judgment.

06.07.2022

Wassem Ansari

**(ARVIND SINGH SANGWAN)
JUDGE**